

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S. SHREE RANGHAM ISPAT PRIVATE LIMITED .

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/S. SHREE RANGHAM ISPAT PRIVATE LIMITED.
2	Date of incorporation of corporate debtor	04-02-2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100TG2009PTC062707
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 2-3-18,18/1to 18/10, 2-3-32/33to 52,2-3-52/1, 2 nd FL, DR.P.R.P.M Arcade, Unit No.1, M.G.Road, Ranigunj, Secunderabad- TG 500003 Factory: Sy. No. 512/A & Sy. No. 512/AA, Udithyal (V) Balanagar Mandal, Mahboobnagar Dist., Telangana
6	Insolvency commencement date in respect of corporate debtor	26-09-2022 (Order Copy Received on 14-10-2022)
7	Estimated date of closure of insolvency resolution process	25-03-2023 (180 days from the date of Commencement of CIRP).
8	Name and registration number of the insolvency professional acting as interim resolution professional	KALVAKOLANU MURALI KRISHNA PRASAD IBBI/IPA-001/IP-P00967/2017-2018/11588
9	Address and e-mail of the interim resolution professional, as registered with the Board	8-27, Mythripuram Colony , Jillelguda, Karmanghat, Vyshalinagar Post, Hyderabad-500 079. E-mail kmk123ip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address as above Email - rp.shreerangham@gmail.com
11	Last date for submission of claims	28-10-2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Null.
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable



14	(a) Relevant Forms and (b) Details of authorized representatives are available at	kmk123ip@gmail.com or ibbi.gov.in/home/downloads . Not applicable
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Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S SHREE RANGHAM ISPAT PRIVATE LIMITED**, on **26-09-2022** (Order copy received on 14-10-2022).

The Creditors of **M/S SHREE RANGHAM ISPAT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **28-10-2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of
INTERIM RESOLUTION PROFESSIONAL
Date: 14-10-2022
Place: Hyderabad


KALVAKOLANU MURALI KRISHNA PRASAD
IBBI/IPA-001/IP-P00967/2017-2018/11588
AFA Valid upto 25-11-2022